

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 22072 of 2015

(Arising out of Order-in-Original No. BLR-EXCUS-003-COM-06-15-16
dated 30/06/2015 passed by Commissioner of Central Excise,
BANGALORE-III)

Smt Padmaja Suresh

Proprietrix Of M/s Sri Balaji Iron And
Steel,shop No 6, Sy No.139/1, Machohalli
Village,viswaneedam Post Bangalore
BANGALOE - 560091
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax Bangalore-iii**

PB.NO.5400...QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri K.S. Ramesh, Advocate for the Appellant
Shri S. Devarajan, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20753 / 2020

Date of Hearing: 21/10/2020

Date of Decision: 21/10/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,
which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **21/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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